is in commensurate with the profit earned on the sale of the cloth in those countries?

SHRI N. KANUNGO: I believe so.

## फ्रांसीसी बस्तियों के भारत में मिलाये जाने की संधि

\*४६२. श्री नवाब सिंह चौहान : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि पांडिचेरी, कारीकल, माही ग्रीर यनाम की फांसीसी बस्तियों के भारत में मिलाये जाने की २ मई, १६५६ को हुई संधि का फ्रांस की नेशनल ग्रसेम्बली ने अभी तक समर्थन नहीं किया है ; और यदि हां तो इसे कब तक समर्थन प्राप्त होने की ग्राशा है ?

## t [TREATY OF CESSION OF FRENCH ESTABLISHMENTS IN INDIA

•462. SHRI NAWAB SINGH CHAUHAN: Will the PRIME MINISTER be pleased to state whether it is a fact that the Treaty of Cession of the 28th May 1956 of French establishments of Pondicherry, Karikal, Mahe and Yanam has not so far been ratified by the French National Assembly; and if so, when it is likely to be ratified?]

+ [THE DEPUTY MINISTER OF

वैदेशिक कार्य उपमंत्री (श्रीमती लक्ष्मी मेनन) : फ्रांस की नेशनल ग्रसेम्बली ने संधि का अनुसमर्थन अभी तक नहीं किया है क्योंकि एक तो फ्रांसीसी मंत्रिमंडल में अक्सर परिवर्तन होते रहे भीर दूसरे, फांस की सरकार कई अन्य समस्याओं में फंसी रही ; इसलिये श्रावश्यक बिल को पेश नहीं किया जा सका। बहरहाल, हमने उनसे प्रार्थना की है कि अनुसमर्थन जल्दी ही कर दिया जाय और यह समझा जाता है कि फ्रांस की नेशनल ग्रसेम्बली चाल वर्ष के ग्रन्त में इस मामले पर विचार करेगी।

EXTERNAL AFFAIRS (Shrimati

f[]English translation.

LAKSHMI MENON): The Treaty has not yet been ratified by the French National Assembly as the necessary Bill could not be introduced due to frequent changes in the French Cabinet and also because of the fact that the Government of France were much preoccupied with various other problems. "We have, however, requested early ratification and it Is understood that the French National Assembly would discuss the matter towards the end of the current year.]

श्री नवाव सिंह चौहान : भारत ने इस सम्बन्ध में इसके लिये जल्दी मंजूरी की मोहर लगाने के लिये जो प्रार्थना की थी क्या वहां की सरकार से जवाब श्रा गया है और क्या यह मंजर कर लिया गया है कि ग्रगली ग्रसेम्बली में यह चीज रख दी जायेगी ?

SHRIMATI LAKSHMI MENON: I have already mentioned it in the answer.

श्री नवाब सिंह चौहान : में पूछ रहा था कि क्या उनके जवाब के अनसार ही यह ख्याल किया जाता है . . . . ?

श्री जवाहरलाल नेहरू: जो जवाब में कहा गया है वही उसके माने हैं, न ज्यादा है न कम।

श्री नवाब सिंह चौहान : क्या इसकी मंजरी महज काननी जाब्ता को पूरा करने के लिये जरूरी है या इससे कुछ भारतीय ग्रधिकारों पर भी ग्रसर पड़ता है ?

श्री जवाहरलाल नेहरू : हमारे काननी ग्रधिकार पर ग्रसर पडता है। ग्रौर किस लिये कानून होते हैं।

श्री नवाब सिंह चौहान : इसके मंजूर न होने से भारत के कानूनी अधिकारों पर क्या ग्रसर पडता है ?

श्री जवाहरलाल नेहरू : भारत के ग्रधिकारों पर इतना ग्रसर पडता है कि हम कोई कानुनी कदम वहां के लोगों के लिए नहीं उठा सकते हैं। कोई ग्रंदरूनी इंतजाम कुछ करें, उस पर ग्रसर नहीं पड़ता है। लेकित कानूनन पांडिचेरी इत्यादि भारत का एक हिस्सा नहीं हो सकते, जब तक कि दूसरे कानूनी बंधन न टूटें।

SHRI JASWANT SINGH: Is it true that a committee of the French National Assembly has recommended that this treaty should not be ratified?

MR. CHAIRMAN: Is it true that a committee of the National Assembly recommended that the treaty should not be ratified? That is the question.

SHRI JAWAHARLAL NEHRU: I believe there was some such report but I do not think much importance is attached to the expression of opinion by a few members of a committee.

SHRI JASWANT SINGH: In cftse the treaty is not ratified what will be the effect?

SHRI JAWAHARLAL NEHRU: That question does not arise now.

SHRI KISHEN CHAND: In many cases delay has changed the situations and then their have been alterations in the treaties. May I know what steps are being taken by our Government to see that there is no extraordin'ar}' delay in the completion of this treaty? The world sit<sup>1</sup> lation may change and there may be alterations thereby.

SHRI JAWAHARLAL NEHRU: The hon. Member has not followed my first answer to the question, which is an adequate answer to the subsequent question.

SHRI P. C. BHAN J DEO: May I know, Sir, if it is a fact that the French Government still holds out in the hope that if the Hague Court's opinion about the claims on Goa goes against India they too will be able to claim a right of passage back to their territory?

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MR. CHAIRMAN: No insight into their mind.

to Questions

SHRI JAWAHARLAL NEHRU: The hon. Member speaks of the right of passage. Right of passage from where to where?

SHRI P C.BHANJ DEO: The Portuguese have claimed right of passage to India. .....

SHRI JAWAHARLAL NEHRU: Anybody has free passage all over India.

SHRI P. C. BHAN J DEO: ... in regard to Nagar-Haveli.

MR. CHAIRMAN: If the question of Goa is decided against India will it encourage the French People to hold ou? That is what he means

SHRI JAWAHARLAL NEHRU: I do not think it has any relevance. Apart from this the hon. Member himself refers to the right of passage. Now does the right of passage arise in regard to the French with respect to French territories?

## EDUCATED UNEMPLOYMENT

\*463. MOULANA M. FARUQI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state whether any action hat been taken in pursuance of the Planning Commission's recommendations referred to in para 11 on page 11 of the Annual Report of the Ministry for 1956-57 for eliminating educated unemployment; and, if so, what?

THE DEPUTY MINISTER OF LABOUR (Shri Abid Ali): Yes, two Work and Orientation Centres, one each at Kalamassery in Kerala and Delhi have started functioning. A third Centre has been sanctioned in Kalyani, West Bengal. Two small scale production Centres, one at Thiruvella and the other at Ettu-manur in Kerala were sanctioned during 1956-57. 15 more such Centres I are proposed to be set up during I 1957-58. A draft Scheme for the